

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO.770 OF 2010

UMA SHANKER SHARMA

Appellant

VERSUS

**THE REGISTRAR GENERAL
HONBLE HIGH COURT OF JUDICATURE AT ALLAHABAD**

Respondent

O R D E R

Learned counsel for the appellant Ms. Manisha Ambwani submitted that the appellant died on 27th July, 2021 and therefore the appeal has abated.

She also submitted that a copy of the death certificate evidencing the demise of the appellant has also been filed. The same is perused.

In such circumstances, the appeal abates on account of the death of the sole appellant.

.....J.
(B.V.NAGARATHNA)

New Delhi
October 20, 2021